

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 140
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

v.

Era Infra Engineering Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 02.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Krishnendu Datta, Mr. Rahul Gupta, Mr. Hitesh Kumar & Ms. Udit Singh, Advs.

For the Respondent

Mr. Anand Chhibbar, Sr. Adv. with Mr. Apoorv Agarwal, Ms. Megha Choubey & Mr. Wishvesh Ranjan, Advs. For R-2 to 7, SPVs

Mr. Anshuman Gupta, Adv.

Mr. Manmeet Singh, Mr. Abhisnandan Banerjee & Ms. Abhilasha Khanna, Advs.

Mr. Karanveer Jindal, Adv. for R-1-2

Ms. Niti Jain & Ms. Richa, Advs. For SBI & IOB

For Punjab National Bank

Mr. Manas Shukla, Adv. with Ms. Kusum Lata, Law Officer

For the Objector

Mr. Abhishek Anand, Mr. Sumit Bindal & Ms. Honey Satpal, Advs.

For L & T Finance

Mr. Bishinajit Dubey, Ms. Ruchi Choudhary, Mr. Shatrajit Banerjee & Ms. Pragya Sharma, Advs.

For the ROC

Mr. M. Yadubhushana Rao, AROC

For the SREI

Mr. Arijit Mazumdar, Ms. Akanksha Kaushik & Mr. Devesh Ajmani, Advs.

For the ICICI Bank

Mr. Vikram Babbar & Mr. Manubhav Anand, Advs.

ORDER



CA-2576(PB)/2019 & CA-2577(PB)/2019

Notice of the application to the non applicant-respondent for 11.12.2019.

Process dasti.

The matter may be heard by any available bench on 11.12.2019. However, it is clarified that RP shall continue to function till further orders.

List for further consideration on 11.12.2019.

— Sd —

**(M.M.KUMAR)
PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

02.12.2019
Ritu Sharma